

[Mr. Deputy-Speaker]

ships come and berth for refuelling, and so far there is nothing so important as to need the interruption of the proceedings of this House, so far as this matter is concerned. It does not appear from what the hon. the Prime Minister has said that this indicates any particular tendency or any provocation for any world war—nothing of the sort. Under such circumstances, I do not give my consent.

Now the other thing I have received relates to law and order. The House will proceed to other business.

## PAPERS LAID ON THE TABLE

### NOTIFICATIONS MAKING AMENDMENTS TO CINEMATOGRAPH (CENSORSHIP) RULES, 1951

**The Minister of Information and Broadcasting (Dr. Keskar):** I beg to lay on the Table under section 8(3) of the Cinematograph Act, 1952, a copy of each of the following Notifications making certain further amendments to the Cinematograph (Censorship) Rules, 1951:

- (1) Notification No. 35/23/51-F (C.C.R.A/4), dated 29th December 1952, S.R.O. 85. [Placed in Library. See No. S-9/53.]
- (2) Notification No. 35/23/51-F (C.C.R. A/5), dated 12th January 1953, S.R.O. 143. [Placed in Library. See No. S-9/53.]
- (3) Notification No. 6/1/53-FII. (C.C.R.A/6) dated 6th February 1953, S.R.O. 309. [Placed in Library. See No. S-9/53.]

### NOTIFICATIONS ISSUED UNDER THE REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT, 1952

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** I beg to lay on the Table, under subsection (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy of each of the following notifications issued by the Ministry of Works, Housing and Supply:

- (i) Notification No. 10739-WII/52, dated the 29th December, 1952. [Placed in Library. See No. S-8/53.]
- (ii) Notification No. 665-WII/53, dated the 16th January, 1953. [Placed in Library. See No. S-8/53.]

- (iii) Notification No. 1526-WII/53, dated the 5th February, 1953. [Placed in Library. See No. S-8/53.]

## APPROPRIATION (RAILWAYS) BILL

**The Minister of Railways and Transport (Shri L. B. Shastri):** I beg to move\*:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54 for the purposes of Railways be taken into consideration."

**Mr. Deputy-Speaker:** The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54, for the purposes of Railways be taken into consideration."

The motion was adopted.

Clauses 1, 2, 3 and the Schedule, the Title and the Enacting Formula were added to the Bill.

**Shri L. B. Shastri:** I beg to move:

"That the Bill be passed."

**Mr. Deputy-Speaker:** The question is:

"That the Bill be passed."

The motion was adopted.

## GENERAL BUDGET, 1953-54

### DEMANDS FOR GRANTS ON ACCOUNT

**Mr. Deputy-Speaker:** The question is:

"That the respective sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President, on account, for or towards defraying the charges during the year ending the 31st day of March, 1954, in respect of the corresponding heads of all the Demands, entered in the second column thereof."

The motion was adopted.

\*Moved with the previous sanction of the President.